

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCHO.A.NO.: 126 OF 2006[Patna, this Monday, the 27th Day of March, 2006]C O R A M

HON'BLE MS. SADHANA SRIVASTAVA, MEMBER [J]

HON'BLE MR. [DR.] A.R. BASU, MEMBER [A]

Jai Narayan Rai, son of Shri Radha Krishna, Diesel Assistant, Diesel Loby, Darbhanga, At, P.O. & District Darbhanga.APPLICANT.
By Advocate :- Shri Abdul Hakim.

Vs.

1. The Union of India through General Manager, E.C. Railway, Hajipur.
2. The General Manager, E.C.Railway, Hajipur.
3. The Divisional Railway Manager, Samastipur Division, E.C. Railway, Samastipur.
4. The Divisional Mechanical Engineer [Power], Samastipur Division, E.C.Railway, Samastipur.
5. The Divisional Railway Manager [Personnel], Samastipur Division, Samastipur.
6. The Sectional Engineer/Loco, Diesel Loby, E.C.Railway, Darbhanga.

.....RESPONDENTS.By Advocate :- Shri S. K.Griyaghey, ASC.O R D E R [ORAL]

Sadhana Srivastava, M[J] :- By means of this OA the applicant seeks a direction to the respondents to pay house rent allowance for the period from March, 1998 to July, 2003 as well as transfer allowance as admissible and city allowance w.e.f. 21.02.1998 as per rule. At the outset, the learned counsel for the applicant submits that before coming to the Court he has filed one

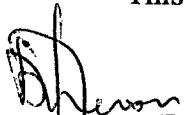


representation dated 31.07.2005 [Annexure-3] addressed to the respondent no.5 [The Divisional Railway Manager [Personnel], Samastipur Division, Samastipur] which has not yet been decided. He prays that this OA be disposed of at the admission stage itself by giving a direction to the respondent no.5 to decide the representation within specified period.

Shri S.K.Griyaghey, the learned counsel appears and files vakalatnama on behalf of all the respondents. He has no objection if the OA is disposed of with the above direction to the respondents.

2. In view of the submissions made by the learned counsel for the parties we are of the considered opinion that this OA can be disposed of at the admission stage itself by giving direction to the respondent no.5 to decide the representation of the applicant by recording a speaking and reasoned order within two months from the date of receipt of a copy of this order. However, needless to say that we have not expressed any opinion on the merits of the case.

3. This OA stands disposed of with aforesaid direction. No costs.


[A.R. Basu]/M[A]

skj.


[Sadhana Srivastava]/M[J]